THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(*through web-based video conferencing platform)*

CP (IB) No.53/Chd/HP/2019

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

M/s Guru Nanak Cranes. ….Petitioner-Operational Creditor.

Versus

Inox Wind Limited. ….Respondent-Corporate Debtor.

Due to paucity of time, the matter could not be taken up today, hence adjourned to 02.02.2021.

Sd/-
Court Officer.

January 19, 2021
AK